

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(C). No.755 of 2011

Shree Ram Smokeless Industries, having its Unit situated at Bhopatpur, Siris, Aurangabad (Bihar) through one of its Partner Ravi Ranjan, Son of Sri Pramod Kumar Singh, Resident of Behind Gate High School, Karma Road, P.O. & P.S. Aurangabad, Dist. Aurangabad (Bihar).

... .. **Petitioner**

Versus

Central Coalfields Ltd., a Subsidiary of Coal India Ltd., Darbhanga House, P.S. Kotwali, Dist. Ranchi through its Chairman-cum-Managing Director & Ors.

... .. **Respondents**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner	: Mr. Ajit Kumar, Sr. Adv. Ms. Kumari Jagriti, Adv.
For the Respondents	: Mr. Shivam Sahay, Adv.

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

04/05.04.2021: Mr. Shivam Sahay, advocate appears on behalf of Mr. Amit Kumar Das learned counsel who appears for Respondent-CCL, prays for three weeks' time.

As prayed for, put up this case after three weeks.

Let the name of Mr. Amit Kumar Das learned counsel be appeared in the cause list on behalf of the Respondent-CCL.

(Rajesh Kumar, J.)